

1/1.12.1996

None for the applicant. The application is in order. In the circumstances, let the case be placed in circulation before the concerned Hon'ble Vice ~~Member~~ Member as per rule.

st
(M.L.Paswan)
Registrar, I/c

MPS.

27.12.96

applicant file certified copy of the Order which is sought to be challenged, within ten days then put up the record.

Unlikely

3/28.01.97

~~List on 26.02.1997 for disposal of M.A. relating to interim order. Meanwhile, the interim order granted earlier shall continue till that date.~~

PL
(V.N.Mehrotra)
Vice-Chairman

4/29.5.2000

Sh. J.K.Karn, counsel for the applicant.
None for the respondents.

It appears that as per order dated 27.12.96 the certified copy of the order which is sought to be challenged has not been filed within 10 days of the order or even subsequent till date. Hence for non compliance of the order dated 27.12.96 this RA is dismissed.

AKJ

(L.HMINGLIANA)
MEMBER(A)

(L.JHA)
MEMBER(J)